

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.1307/2018
MA No.1459/2018

New Delhi, this the 29th day of July, 2019

Hon'ble Mr. S.N.Terdal, Member (Judicial)
Hon'ble Mr.A.K. Bishnoi, Member (Administrative)

1. Nathu Singh S/o Late Sh. Kishan Lal,
H. No. 194/13, Aged-67 Yrs.
New Sarvodaya Colony,
Gali No.5 Meerut. -Applicant

(By Advocate: Mr. U. Srivastava)

Versus

1. Union of India through, the Secretary, M/o Defence,
New Delhi.
2. The Dy. Director General of Military Farms,
QMG's Branch
IHQ of MoD (Army), West Block-III, R.K. Puram, New
Delhi-6
3. The Director, Military Farm & Friezwal Project, Grass Farm
Road, Meerut Cantt., U.P.
4. Principal Controller of Defence Accounts (Pension)
Allahabad. - Respondents

(By Advocate: Mr.J.P. Tiwary)

O R D E R (ORAL)

By Hon'ble Mr. S.N. Terdal, Member(J):-

MA No. 1459/2018 filed for condonation of delay is allowed for the reasons stated therein.

2. The respondents have filed a letter dated 11.09.2018 (Annexure R-2), which is reproduced below:-

Dy. Dte. General of Military Farms
Quartermaster General's Branch
Integrated HQ of MOD (Army)

West Block-III, RK Puram
New Delhi-110066

No.86540/SR/Q/MF-1

11 Sep. 2018

Dir MF
HQ Eastern Command

OA No.100/1307/2018 Filed by Shri Nathu Singh in CAT(PB),
New Delhi

1. Refer MR Records letter No. PF/8065453/MACP/X/A-3 dated 31 Jul 2018 Addressed to you HQ and copy to this Dte amongst others.

2. Shri Nathu Singh, Ex-Tractor Dvr has filed OA No. 100/1307/2018 in CAT (PB) New Delhi seeking revision of pay, retirement dues including pension also after releasing benefits of financial up-gradation under MACP in the grade pay of Rs. 4600/- w.e.f. 04.01.2010 approved by DPC vide ME Dte letter No. 85681/MACP/ Q/MF-1 dated 21 Dec 2010. The individual was retired with the grade pay of Rs. 2800/-

3. In view of the above, you are requested to direct ME Panagarh for fixation of pay in the grade pay of Rs. 4600/- w.e.f. 04.01.2010, payment of arrears and revision of pension at the earliest. In case of any amendment to this Dte letter No. 85681/MACP/Q/MF-1 dated 21 Dec 2010, the same may be treated as cancelled.

4. Being court case, an early action is requested.

(C Nunthuk)
Dy Dir (Pers)
For Offg DDGMF

Copy to:-

Office Incharge
Military Farms Records, Delhi Cantt-10

Officer Incharge, Military Farm Panangarh

3. In view of the above said letter, learned counsel for the applicant submits that nothing remains in this OA. Accordingly, the OA is disposed of directing the respondents that they may pass an appropriate order on every aspect of the aforementioned letter within three months from the date of receipt of a certified copy of the order. No order as to costs.

(A.K.Bishnoi)
Member (A)

(S.N. Terdal)
Member (J)

/mk/